

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 43/AM13
HELD ON 23.01.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 43/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 23.01.2013 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 42/AM13 held on 16.01.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-212	SHALIMAR PAINTS LTD.	HQ F. No. 01/87/050/00480/AM08/DES-VII	Status:
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NC No.: 43/AM13 Dated: 23.01.2013	Adv. Lic. No. 0310449522 dated 07.11.2007	RLA F. No. 03/95/040/01427/AM07	Deferred
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Request: **Fixation of adhoc norms for the export product “Primer, Zinc Rich Epoxy; Epigard HS Zinc Rich Primer”.**

Decision: A D/L was issued by DIPP to firm on 18.09.2012. This was followed by Reminders from DGFT on 26.09.2012, 07.11.2012 and 08.01.2013 giving 15 days time for submission of information.

In view of above, the firm vide e-mail dated 21.01.2013 has requested for grant of one month time for submission of information. The Committee considered the request of firm and decided to grant them one month time for submission of information.

Deferred for four weeks.

Case No. A-213	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status: Deferred
NC No.: 43/AM13 Dated: 23.01.2013	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	

Request: **Fixation of adhoc norms for the export product “Extruction Coated Thermal BOPP Film”**

Decision: A D/L No. 46011/49/2012-PC.II dated 05.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

Case No. A-214	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/01079/AM05/DES-VII	Status:
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**NC No.: 43/AM13 Dated:
23.01.2013**

Adv. Lic. No.
0710029970 dated 07.06.2004

RLA F. No.
07/24/040/00135/AM05

Preferred

Request: Fixation of adhoc norms for the export product “Coloured PP FIBC Bags with PE Liners Glued with Scotch” against advance authorization No. 0710029970 dated 07.06.2004

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 12.11.2012 and 08.01.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-215	M/s. UNIVERSAL MEDICAP LTD.		Status: Approved
NC No.: 43/AM13 Dated: 23.01.2013	01/87/162/00019/AM12/DES-VII		
	Adv. Lic. No. and Date	RLA F. No.	
	3410022987 dated 19.12.2008	34/21/040/00483/AM09	
	3410028202 dated 06.10.2012	34/21/040/00282/AM09	

Request: Clarification regarding description of Export Product as per SION A-1674.

Decision: The Committee considered the request of firm and it was observed that the firm has actually exported their product to Pharmaceutical Industry. Hence, the Committee on the basis of decision earlier taken in its Meeting No. 30/AM12 held on 25.10.2011 (Case No. A-140) decided to treat export of “Rubber Stopper” under the two Advance Authorizations as export product under SION A – 1674.

Case No. A-216	WELSET PLAST EXTRUSIONS PVT. LTD.	HQ F. No. 01/87/050/00360/AM07/DES-VII	Status: Deferred
NC No.: 43/AM13 Dated: 23.01.2013	Adv. Lic. No. 0310388436 dated 07.07.2006	RLA F. No. 03/95/040/00227/AM07	

Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 01.01.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-217	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Deferred
NC No.: 43/AM13 Dated: 23.01.2013	Adv. Lic. No. 0810110879 dated 18.04.2012	RLA F. No. 08/24/040/00009/AM13	

Request: **Fixation of adhoc norms for the export product GRP Pipes and Fittings, Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)**

Decision: A copy of Representation has been forwarded to D/o C&PC on 31.12.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-218	SABIC INNOVATIVE PLASTICS INDIA PVT. LTD.	HQ F. No. 01/87/050/00378/AM12/DES-VII	Status: Deferred
NC No.: 43/AM13 Dated: 23.01.2013	Adv. Lic. No. 3410032934 dated 12.01.2012	RLA F. No. 34/24/040/00041/AM12	

Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 10.01.2013. Comments of D/o C&PC are awaited.

Deferred for two weeks.

ONLINE CASES

1	Case No.:14/37/87-ALC1/2012	Party Name:AMIAN TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00312/AM13/	RLA File :17/24/040/00036/AM12/	Lic.No/Date:1710004538 22.09.2011	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

2	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:06.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

3	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:13.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2013. Comments of D/o C&PC are awaited.			

4

Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD		Meet No/Date:43/87-ALC1/2012 23.01.2013		Status: Approved			
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/		Lic.No/Date:3110053615 02.04.2012		Defer Date:		
	Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39073010	62/0- POWDER COATING PAINT (In various Colours as per customer's requirements)		40000.000	K.G	5600000.00	111554.00 US Dollars	
					Total	5,600,000.00	111,554.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39073010	EPOXY RESIN	12000.000	K.G	1,500,000.00	29,880.00 US Dollars	0.00	Value & Qty
2	39079990	POLYSTER RESIN	12000.000	K.G	1,620,000.00	32,271.00 US Dollars	0.00	Value & Qty
3	32061110	TITANIUM DIOXCIDE	4000.000	K.G	770,000.00	15,339.00 US Dollars	0.00	Value & Qty
4	29214290	EUTOMER	800.000	K.G	300,000.00	5,977.00 US Dollars	0.00	Value & Qty

5	29062990	BENZOINE	160.000	K.G	32,000.00	638.00 US Dollars	0.00	Value & Qty
				Total	4,222,000.00	84,105.00		

Decision: According to DIPP letter dated 22.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powder Coating Paint (consisting of minimum Epoxy resin 22.4% and Polyester Resin 28.9%)	1 kg	1. Epoxy Resin	0.2307 kg
		2. Polyester Resin	0.2963 kg
		3. Titanium Dioxide	0.0817 kg
		4. Eutomer	0.0086 kg
		5. Benzoine	0.0039 kg

5	Case No.:4/9/87-ALC1/2012	Party Name:GB RUBBER PRODUCTS	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:13.02.2013
	Decision: A D/L was issued by DIPP to firm on 03.12.2012. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

6	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:13.02.2013
	Decision: A D/L No. 46011/31/2008-PC.II dated 10.01.2013 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days time for submission of information.

7	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:06.02.2013
	Decision: A D/L was issued by DIPP to firm on 01.01.2013. This was followed by Reminder from DGFT on 08.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:5/35/87-ALC1/2012	Party Name:HLL LIFECARE LIMITED	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00293/AM13/	RLA File :53/24/040/00005/AM13/	Lic.No/Date:5310015321 06.07.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

9	Case No.:2/35/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00290/AM13/	RLA File :02/24/040/00064/AM13/	Lic.No/Date:0210179533 09.07.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

	Case No.:5/21/87-ALC1/2012	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Approved
	HQ File :01/87/050/00147/AM13/	RLA File :05/24/040/00131/AM13/	Lic.No/Date:0510329277 10.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39023000	63/0- FILLER POLYPROPYLENE COMPOUND (PP FILLER) CALCIUM CARBONATE/ POLYPROPYLENE/ADDITIVE (+/- 1% VARIATION)	50000.000	K.G	1719809.00	31440.75 US Dollars
2	38249090	63/0- CALCIUM CARBONATE CALPET CALCIUM CARBONATE/POLYMER/ADDITIVE (+/- 1% VARIATION)	450000.000	K.G	15478281.00	282966.75 US Dollars
				Total	17,198,090.00	314,407.50

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	28365000	CALCIUM CARBONATE CACO-3 (+/- 1% VARIATION)	38625.000	K.G	354,027.00	6,373.12 US Dollars	0.00	Value & Qty
2	39011010	POLYPROPYLENE LLDPE (+/- 1% VARIATION)	11330.000	K.G	912,603.00	16,428.50 US Dollars	0.00	Value & Qty
3	39022000	ADDITIVE POLYISOBUTYLENE (+/- 1% VARIATION)	1545.000	K.G	188,814.00	3,399.00 US Dollars	0.00	Value & Qty
4	28365000	CALCIUM CARBONATE CACO-3 (+/- 1% VARIATION)	347625.000	K.G	3,186,244.00	57,358.12 US Dollars	0.00	Value & Qty
5	39011010	POLYMER LLDPE (+/- 1% VARIATION)	101970.000	K.G	8,213,429.00	147,856.50 US Dollars	0.00	Value & Qty
6	39022000	ADDITIVE POLYISOBUTYLENE (+/- 1% VARIATION)	13905.000	K.G	1,699,330.00	30,591.00 US Dollars	0.00	Value & Qty
				Total	14,554,447.00	262,006.24		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/121/2012-PC.II dated 09.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Filler Polypropylene Compound (containing 77+/-1% Calcium Carbonate, 22+/-1% PP and 3+/-1% Additive)	1 kg	1. Calcium Carbonate	0.7725 kg
		2. Polypropylene Granules	0.2266 kg
		3. Additives (Polyisobutylene)	0.0309 kg
2. Calcium Carbonate Calpet (containing 77+/-1% Calcium Carbonate, 22+/-1% LLDPE and 3+/-1% Additive)	1 kg	1. Calcium Carbonate	0.7725 kg
		2. LLDPE Granules	0.2266 kg
		3. Additives (Polyisobutylene)	0.0309 kg

11	Case No.:26/21/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00168/AM13/	RLA File :03/95/040/00245/AM13/	Lic.No/Date:0310701392 10.07.2012	Defer Date:06.02.2013
	Decision: A D/L was issued by DIPP to firm on 01.01.2013. This was followed by Reminder from DGFT on 10.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

12

Case No.:4/35/87-ALC1/2012	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Approved					
HQ File :01/87/050/00292/AM13/	RLA File :02/24/040/00043/AM13/	Lic.No/Date:0210179880 16.07.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40051000	62/0- Rubber compounded sheet (unvulcanised) rubber compounded sheet unvulcanised	500.000	M.T	77600000.00	1410909.00 US Dollars		
				Total	77,600,000.00	1,410,909.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012990	Natural rubber any grade Natural rubber	125.000	M.T	24,750,000.00	450,000.00 US Dollars	0.00	Value & Qty
2	40022000	Synthetic rubber PBR/BR any grade synthetic rubber	152.500	M.T	29,356,250.00	533,750.00 US Dollars	0.00	Value & Qty
3	28030010	Carbon Black - any grade carbon black	170.500	M.T	12,940,950.00	235,290.00 US Dollars	0.00	Value & Qty
4	38123090	Rubber Chemical - Anti oxidant/accelarater (any grade) rubber chemical	10.000	M.T	1,540,000.00	28,000.00 US Dollars	0.00	Value & Qty
				Total	68,587,200.00	1,247,040.00		
Decision: According to DIPP letter dated 22.01.2013, following adhoc norms are approved :								

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber compounded sheet (unvulcanised) (consisting of minimum 29% synthetic rubber and 23.75% natural rubber)	1 kg	1. Natural rubber any grade	0.305 kg
		2. Synthetic rubber PBR/BR any grade	0.250 kg
		3. Carbon Black – any grade	0.341 kg
		4. Rubber Chemical – Anti oxidant / accelerator (any grade)	0.02 kg
Note: The CIF value of Import Item No. 4 – Rubber Chemicals / Accelerator should not exceed 7% of FOB Antioxidant value of exports.			

13	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:13.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.			

14	Case No.:9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:06.02.2013
	Decision: A D/L No. 46011/17/2004-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:3/29/87-ALC1/2012	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
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15	HQ File :01/87/050/00241/AM13/	RLA File :34/24/040/00136/AM13/	Lic.No/Date:3410034932 22.08.2012	Defer Date:06.02.2013
Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012 and 28.12.2012. Comments of D/o C&PC are awaited.				

16	Case No.:8/29/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00246/AM13/	RLA File :03/94/040/00379/AM13/	Lic.No/Date:0310707260 31.08.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.			

17	Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:13.02.2013
	Decision: A D/L No. 46011/89/2010-PC.II dated 16.01.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

18	Case No.:4/30/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00251/AM13/	RLA File :04/24/040/00125/AM13/	Lic.No/Date:0410140092 28.09.2012	Defer Date:06.02.2013
	Decision: A D/L No. 46011/125/2012-PC.II dated 10.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:3/34/87-ALC1/2012	Party Name:ROOP RUBBER MILLS LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
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	HQ File :01/87/050/00281/AM13/	RLA File :05/24/040/00223/AM13/	Lic.No/Date:0510336514 04.10.2012	Defer Date:13.02.2013
19	Decision: A D/L was issued by DIPP to firm on 11.12.2012. This was followed by Reminder from DGFT on 28.12.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
20	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:13.02.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 11.01.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:4/32/87-ALC1/2012	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
21	HQ File :01/87/050/00265/AM13/	RLA File :02/24/040/00109/AM13/	Lic.No/Date:0210183332 17.10.2012	Defer Date:06.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 01.01.2013. Comments of D/o C&PC are awaited.			

	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
22	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:06.02.2013
	Decision: A D/L No. 46011/106/2006-PC.II dated 12.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.12.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received			

within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

23	Case No.:12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:13.02.2013
	Decision: A D/L No. 46011/39/2010-PC.II dated 11.01.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

24	Case No.:18/37/87-ALC1/2012	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00316/AM13/	RLA File :03/95/040/00525/AM13/	Lic.No/Date:0310713123 18.10.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Comments of D/o C&PC are awaited.			

25	Case No.:3/40/87-ALC1/2012	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00330/AM13/	RLA File :03/94/040/00609/AM13/	Lic.No/Date:0310713327 22.10.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

26	Case No.:1/43/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00357/AM13/	RLA File :03/94/040/00160/AM13/	Lic.No/Date:0310713678 29.10.2012	Defer Date:13.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments of D/o C&PC are awaited.			

27	Case No.:8/40/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00335/AM13/	RLA File :03/94/040/00658/AM13/	Lic.No/Date:0310713837 30.10.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

28	Case No.:9/40/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00336/AM13/	RLA File :03/94/040/00660/AM13/	Lic.No/Date:0310713852 30.10.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

29	Case No.:10/40/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00337/AM13/	RLA File :03/94/040/00673/AM13/	Lic.No/Date:0310714272 05.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

	Case No.:11/37/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Approved
	HQ File :01/87/050/00309/AM13/	RLA File :08/24/040/00270/AM13/	Lic.No/Date:0810116148 06.11.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39075000	62/0- Alkyd Resin PO 3670 (75 +/- 2% Resin content)	100000.000	K.G	8100000.00	150000.00 US Dollars		
				Total	8,100,000.00	150,000.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Palm Fatty Acid	33600.000	K.G	1,647,000.00	30,500.00 US Dollars	0.00	Qty
2	29054500	Glycerine	19300.000	K.G	837,000.00	15,500.00 US Dollars	0.00	Qty
3	29173500	Phthalic Anhydride	24000.000	K.G	2,106,000.00	39,000.00 US Dollars	0.00	Qty
4	29171400	Maliec Anhydride	3300.000	K.G	324,000.00	6,000.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence issued under para 4.7. of HB vol.I 2009-14 for fixation of norms by NC DGFT New Delhi)	26900.000	K.G	2,106,000.00	39,000.00 US Dollars	0.00	Qty
				Total	7,020,000.00	130,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 11.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin PO-3670 (75+/-2% Resin Content)	1 kg	1. Palm Fatty Acid	0.3360 kg
		2. Glycerin	0.1930 kg
		3. Phthalic Anhydride	0.2400 kg
		4. Maliec Anhydride	0.0330 kg
		5. Toluene	0.2625 kg

31	Case No.:15/40/87-ALC1/2012	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00342/AM13/	RLA File :03/95/040/00489/AM13/	Lic.No/Date:0310714507 07.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

32	Case No.:16/40/87-ALC1/2012	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00343/AM13/	RLA File :03/95/040/00597/AM13/	Lic.No/Date:0310714596 07.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.			

33	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.			

34	Case No.:7/40/87-ALC1/2012	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00334/AM13/	RLA File :03/94/040/00652/AM13/	Lic.No/Date:0310714895 12.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.			

35	Case No.:11/40/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00338/AM13/	RLA File :03/94/040/00703/AM13/	Lic.No/Date:0310714936 12.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

36	Case No.:12/40/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00339/AM13/	RLA File :03/94/040/00704/AM13/	Lic.No/Date:0310714937 12.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

37	Case No.:13/40/87-ALC1/2012	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00340/AM13/	RLA File :03/94/040/00710/AM13/	Lic.No/Date:0310714940 12.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

38	Case No.:18/40/87-ALC1/2012	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00345/AM13/	RLA File :03/94/040/00649/AM13/	Lic.No/Date:0310714898 12.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.			

	Case No.:17/40/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
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39	HQ File :01/87/050/00344/AM13/	RLA File :03/95/040/00622/AM13/	Lic.No/Date:0310715541 22.11.2012	Defer Date:06.02.2013
Decision: A copy of application has been forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.				

40	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:13.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments of D/o C&PC are awaited.			

41	Case No.:14/40/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:43/87-ALC1/2012 23.01.2013	Status: Deferred
	HQ File :01/87/050/00341/AM13/	RLA File :03/95/040/00382/AM13/	Lic.No/Date:0310716021 30.11.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
